

C O N T E N T S

**Fifteenth Series, Vol. XIV, Sixth Session, 2010/1932 (Saka)
No. 19, Tuesday, December 7, 2010/Agrahayana 16, 1932(Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.381 to 400	2-73
Unstarred Question Nos.4371 to 4600	74-486

PAPERS LAID ON THE TABLE	487-507
MESSAGES FROM RAJYA SABHA	508
COMMITTEE ON PUBLIC UNDERTAKINGS 10th and 11th Reports	509
STANDING COMMITTEE ON COAL AND STEEL 7th to 10th Reports	509
STATEMENTS BY MINISTERS	510-512
(i) Status of implementation of the recommendations contained in the 7 th Report of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture	
Prof. K.V. Thomas	510
(ii) Status of implementation of the recommendations contained in the 5 th Report of the Standing Committee on Coal and Steel on Demands for Grants (2010-11), pertaining to the Ministry of Mines.	
Shri B.K. Handique	511
(iii) Status of implementation of the recommendations contained in the 6 th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Ministry of Information and Broadcasting.	
Shri Pawan Kumar Bansal	512
PROTECTION OF WOMEN AGAINST SEXUAL HARRASEMENT AT WORKPLACE BILL, 2010	513

MATTERS UNDER RULE 377	514-532
(i) Need to undertake welfare measures through Centrally Sponsored Schemes for the fishermen of Srikakulam district, Andhra Pradesh	
Dr. Kruparani Killi	514
(ii) Need to install pollution control devices in Thermal Power Plants and other industrial units being set up in Vidarbha region of Maharashtra	
Shri Datta Meghe	515
(iii) Need to check spread of malaria in Chhattisgarh and provide adequate medical facilities to the people in the State	
Dr. Charan Das Mahant	516
(iv) Need to set up Kendriya Vidyalayas in Bhadrachalam and Warangal in Mahabubabad Parliamentary Constituency, Andhra Pradesh	
Shri P. Balram	517
(v) Need to stop addition of more castes/tribes in the lists of Scheduled Castes/Scheduled Tribes	
Shri Marotrao Sainuji Kowase	518
(vi) Need to check the fast depleting water table in Rajgarh Parliamentary Constituency, Madhya Pradesh	
Shri Narayan Singh Amlabe	519
(vii) Need to augment rail services in Amreli Parliamentary Constituency, Gujarat	
Shri Naranbhai Kachhadia	520

- (viii) Need to augment rail services in Churu Parliamentary Constituency, Rajasthan
Shri Ram Singh Kaswan 521
- (ix) Need to take steps for the rehabilitation of people displaced due to setting up of Bagmati Irrigation project in Sitamarhi district, Bihar
Shrimati Rama Devi 522
- (x) Need to relax forest laws to facilitate development works in tribal dominated areas of Sabarkantha Parliamentary Constituency, Gujarat
Shri Mahendrasinh P. Chauhan 523
- (xi) Need to accord approval to the proposal of Government of Gujarat to set up new medical colleges in the State
Shrimati Jayashreeben Patel 524
- (xii) Need to check the soil erosion caused by river Ganga in Chandauli district, Uttar Pradesh
Shri Ramkishun 525
- (xiii) Need to review the decision to privatise Film and Television Institute, Pune, Maharashtra
Shri P.K. Biju 526-527
- (xiv) Need to amend the Bombay Port Trust Act, 1879 in order to enable the Municipal Corporation of Greater Mumbai to levy property tax either on the basis of the capital value of the properties or their rateable value
Dr. Sanjeev Ganesh Naik 528

- (xv) Need to provide VPU coaches in place of SLR coaches in Mangalore Express (Train No. 6107) and Tea Garden Express (Train No. 6865) and provide a stoppage to Tea Garden Express at Uthukuli in Tiruppur district, Tamil Nadu
- Shri C. Sivasami 529
- (xvi) Need to expedite the construction of fly-over project near IIT Khargpur, West Bengal
- Shri Prabodh Panda 530
- (xvii) Need to provide safe and clean drinking water in Balurghat Parliamentary Constituency, West Bengal
- Shri Prasanta Kumar Majumdar 531
- (xviii) Need to provide compensation as per the prevailing market rate to the people whose lands have been acquired for laying new railway line between Erode and Palani in Tamil Nadu
- Shri A. Ganeshamurthi 532

ANNEXURE – I

- Member-wise Index to Starred Questions 533
- Member-wise Index to Unstarred Questions 534-539

ANNEXURE – II

- Ministry-wise Index to Starred Questions 540
- Ministry-wise Index to Unstarred Questions 541

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, December 7, 2010/Agrahayana 16, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (व्यवधान)

MADAM SPEAKER: This is Question Hour.

Q. No. 381—Shri M. Krishnasswamy.

... (Interruptions)

11.0 ¼ hrs.

At this stage, Shri A. T. Nana Patil, Shri Ashok Argal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

अध्यक्ष महोदया : क्वेश्चन ऑवर चलने दीजिये। आप लोग बैठ जाइये।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

अध्यक्ष महोदया : आप भी बैठ जाइये। हाउस को चलने दीजिये।

... (Interruptions)

अध्यक्ष महोदया : आप कृपया अपनी सीट पर वापिस चले जाइये ।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल चलने दीजिये।

... (Interruptions)

अध्यक्ष महोदया : आप लोग अपनी सीट पर जाइये। प्रश्नकाल चलने दीजिये। आप लोग बैठ जाइये।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठिये। प्रश्नकाल चलने दीजिये। आप सब लोग अपने-अपने स्थानों पर जाएं।

... (व्यवधान)

* Not recorded.

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.



* Not recorded

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

... (Interruptions)

12.0¼ hrs.

At this stage, Shri Shailendra Kumar, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.0½ hrs.**PAPERS LAID ON THE TABLE**

MR. CHAIRMAN : Now, Papers to be laid on the Table.

... (Interruptions)

MR. CHAIRMAN: Nothing else will go on record except Papers to be laid on the Table.

*(Interruptions) ... **

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a copy of the Mid-Year Analysis 2010-11 (Hindi and English versions) under section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No. LT 3647/15/10)

* Not recorded

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (1) above.

(Placed in Library, See No. LT 3648/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3649/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2009-2010.

(Placed in Library, See No. LT 3650/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2009-2010.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2009-2010.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2009-2010, together with Audit Report thereon.

(iv) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Kochi, for the year 2009-2010.

(Placed in Library, See No. LT 3651/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

(i) S.O. 2145(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, West Tripura, Agartala as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

(ii) S.O. 2146(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Dimapur as the Special

Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (iii) S.O. 2147(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Aizawl as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (iv) S.O. 2148(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Shillong as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (v) S.O. 2149(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Manipur East, Imphal as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (vi) S.O. 2150(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Yupia, Itanagar as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (vii) S.O. 2151(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Special Judge, (NDPS Act), Bhopal as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (viii) S.O. 2152(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Judicial Commissioner, Ranchi as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (ix) S.O. 2153(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Chandigarh as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (x) S.O. 2154(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Mohali, as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xi) S.O. 2155(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Panchkula as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xii) S.O. 2156(E) published in Gazette of India dated 1st September, 2010, notifying the District Court, Kavaratti as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xiii) S.O. 2157(E) published in Gazette of India dated 1st September, 2010, notifying the District and Sessions Court, Bilaspur as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xiv) S.O. 2158(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Additional District and Sessions Judge-I, Patna as the

Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (xv) S.O. 2159(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Shimla as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xvi) S.O. 2160(E) published in Gazette of India dated 1st September, 2010, notifying the District and Session Court (Special Division-I) at Gangtok, presided over by Hon'ble by Dr. Sonam Wangdi Lepcha, District and Sessions Judge, as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xvii) S.O. 2161(E) published in Gazette of India dated 1st September, 2010, notifying the Court of IV Additional Metropolitan Sessions Judge-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xviii) S.O. 2162(E) published in Gazette of India dated 1st September, 2010, notifying the Principal District and Sessions Court, Puducherry as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xix) S.O. 2163(E) published in Gazette of India dated 1st September, 2010, notifying the Bomb Blast Court, Chennai as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (xx) S.O. 2164(E) published in Gazette of India dated 1st September, 2010, notifying the District and Sessions Court, Dehradun presided over by Hon'ble Shri U. C. Dhyani, District and Sessions Judge as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xxi) S.O. 2165(E) published in Gazette of India dated 1st September, 2010, notifying the Designated Courts under TADA/POTA at Jammu and Srinagar as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

(Placed in Library, See No. LT 3652/15/10)

- (xxii) S.O. 2166(E) published in Gazette of India dated 1st September, 2010, appointing Shri S.B. Faria, Advocate as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Goa.
- (xxiii) S.O. 2167(E) published in Gazette of India dated 1st September, 2010, appointing Ms. Rohini Salian, Advocate, Bombay High Court, as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Maharashtra.
- (xxiv) S.O. 2168(E) published in Gazette of India dated 1st September, 2010, appointing Shri D. K. Das, Senior Advocate, Guwahati High Court, as

Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Assam.

- (xxv) S.O. 2169(E) published in Gazette of India dated 1st September, 2010, appointing S/Shri K. N. Ravindran and M. Ajay, Advocates, as Special Public Prosecutors for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Kerala.

(Placed in Library, See No. LT 3653/15/10)

- (2) A copy of the Central Reserve Police Force Sub-Inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 868(E) in Gazette of India dated 29th October, 2010 under sub-section (3) of Section 18 of the Central Reserved Police Force Act, 1949.

(Placed in Library, See No. LT 3654/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank, Chennai, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3655/15/10)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) A copy of the Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3656/15/10)

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
- (i) The Indo-Tibetan Border Police Force Veterinary Cadre Group 'A' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 853(E) in Gazette of India dated 22nd October, 2010.
 - (ii) The Indo-Tibetan Border Police Force Veterinary Cadre (Group 'B' Posts) Hindi Translators Recruitment Rules, 2010 published in Notification No. G.S.R. 877(E) in Gazette of India dated 2nd November, 2010.
 - (iii) The Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer), Group 'C' Post, Recruitment (Amendment) Rules, 2010 published in Notification No. G.S.R. 907(E) in Gazette of India dated 12th November, 2010.

(Placed in Library, See No. LT 3657/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND
PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2009-2010.
(ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
(Placed in Library, See No. LT 3658/15/10)
- (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2009-2010.
(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
(Placed in Library, See No. LT 3659/15/10)
- (c) (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
(ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
(Placed in Library, See No. LT 3660/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, Noida, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, Noida, for the year 2008-2009.

(Placed in Library, See No. LT 3661/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2009-2010.

(Placed in Library, See No. LT 3662/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2007-2008.

(Placed in Library, See No. LT 3663/15/10)

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (4) above.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the VOICE Society, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VOICE Society, New Delhi, for the year 2008-2009, for the year 2009-2010.

(Placed in Library, See No. LT 3664/15/10)

- (7) A copy of the Bureau of Indian Standards (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 887(E) in Gazette of India dated 8th November, 2010 under Section 39 of the Bureau of Indian Standards Act, 1986.

(Placed in Library, See No. LT 3665/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri S. Jagathrakshakan, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2010-2011.

(Placed in Library, See No. LT 3666/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O. 2788(E) published in Gazette of India dated the 16th November, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75 in the State of Madhya Pradesh.
 - (ii) S.O. 2789(E) published in Gazette of India dated the 16th November, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 92 in the State of Madhya Pradesh.

- (iii) S.O. 580(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (iv) S.O. 996(E) published in Gazette of India dated the 3rd May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (v) S.O. 998(E) published in Gazette of India dated the 3rd May, 2010, authorising the Land Acquisition Collector, (South-West), Delhi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 236 in the State of NCT of Delhi.
- (vi) S.O. 999(E) published in Gazette of India dated the 3rd May, 2010, authorising Additional District Magistrate/Land Acquisition Collector, (South-West), Delhi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 236 in the State of NCT of Delhi.
- (vii) S.O. 1533(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 236 (Andheria More to Delhi/Haryana Border) in the State of NCT of Delhi.
- (viii) S.O. 2459(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (ix) S.O. 2466(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Uttar Pradesh.

- (x) S.O. 2255(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttara Sasan Section) in the State of Orissa.
- (xi) S.O. 1813(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar and Bhubaneswar-Kolkata Sections) in the State of Orissa.
- (xii) S.O. 1544(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.
- (xiii) S.O. 1959(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Malibarahi-Siriapur Section) in the State of Orissa.
- (xiv) S.O. 2079(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Kabirajpur-Biragobindapur Section) in the State of Orissa.
- (xv) S.O. 1541(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Lingipur-Sardeipur Section) in the State of Orissa.
- (xvi) S.O. 2273(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Dolagobindapur-Malatipatpur Section) in the State of Orissa.

- (xvii) S.O. 2245(E) published in Gazette of India dated the 13th September, 2010, containing corrigendum to the Notification No. S.O. 1293(E) (in English version only) dated 1st June, 2010.
- (xviii) S.O. 2254(E) published in Gazette of India dated the 13th September, 2010, containing corrigendum to the Notification No. S.O. 1310(E) (in English version only) dated 13th September, 2010.
- (xix) S.O. 2385(E) published in Gazette of India dated the 30th September, 2010, containing corrigendum to the Notification No. S.O. 1813(E) dated 23rd July, 2010.
- (xx) S.O. 2247(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasana-Malatipatpur Section) in the State of Orissa.
- (xxi) S.O. 2266(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xxii) S.O. 1808(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttara Sasan Section) in the State of Orissa.
- (xxiii) S.O. 2244(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Birapartappur-Samjajpur Section) in the State of Orissa.
- (xxiv) S.O. 2308(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Belgaum-Goa/Karnataka Border Section) in the State of Karnataka.

- (xxv) S.O. 2270(E) published in Gazette of India dated the 14th September, 2010, making certain amendments in the Notification No. S.O. 840(E) dated 1st June, 2006.
- (xxvi) S.O. 2215(E) published in Gazette of India dated the 9th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xxvii) S.O. 1874(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
- (xxviii) S.O. 1724(E), S.O. 1725(E) and S.O. 1726(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 13 (Bijapur-Hungund Section) in the State of Madhya Pradesh.
- (xxix) S.O. 2220(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (xxx) S.O. 1643(E) published in Gazette of India dated the 12th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 44 (Meghalaya/Assam Border to Tripura/Assam Border) in the State of Assam.
- (xxxii) S.O. 1870(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xxxii) S.O. 1051(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.

- (xxxiii) S.O. 2053(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xxxiv) S.O. 2081(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bijni-Nalbari Section) in the State of Assam.
- (xxxv) S.O. 1714(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.
- (xxxvi) S.O. 1715(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 1932(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 1961(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xxxix) S.O. 2221(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

- (xl) S.O. 2309(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 in the State of Tamil Nadu.
- (xli) S.O. 2461(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xlii) S.O. 2537(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Puducherry-Tindivanam Section) in the State of Tamil Nadu.
- (xliii) S.O. 1962(E) published in Gazette of India dated the 11th August, 2010, making certain amendments in the Notification No. S.O. 1813(E) dated 24th July, 2009.
- (xliv) S.O. 2249(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xlv) S.O. 2380(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of new four lane Elevated Road from Chennai Port to Maduravoya on National Highway No. 4 in the State of Tamil Nadu.
- (xlvi) S.O. 2555(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xlvii) S.O. 2621(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and

operation of different stretches of National Highway No. 1A (Jalandhar-Pathankot and Pathankot-Jammu Sections) in the State of Punjab.

- (xlviii) S.O. 2622(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Himachal Pradesh.
- (xlix) S.O. 2623(E) and S.O. 262(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Mukerian-Pathankot Section) in the State of Punjab.
- (l) S.O. 2108(E) published in Gazette of India dated the 30th August, 2010, making certain amendments in the Notification No. S.O. 3198(E) dated 14th December, 2009.
- (li) S.O. 2533(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (lii) S.O. 2825(E) published in Gazette of India dated the 23rd November, 2010, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 216 (Raigarh-Saraipalli Section) in the State of Chhattisgarh.
- (liii) S.O. 1540(E) published in Gazette of India dated the 25th June, 2010, containing corrigendum to the Notification No. S.O. 955(E) dated 26th April, 2010.
- (liv) S.O. 2536(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.

- (lv) S.O. 2460(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (lvi) S.O. 2538(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (lvii) S.O. 2743(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Design Chainage) in the State of Madhya Pradesh.
- (lviii) S.O. 2691(E) published in Gazette of India dated the 1st November, 2010, making certain amendments in the Notification No. S.O. 1701(E) dated 19th July, 2010.
- (lix) S.O. 2251(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lx) S.O. 2534(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lxi) S.O. 2620(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lxii) S.O. 2632(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

- (lxiii) S.O. 2594(E) published in Gazette of India dated the 19th October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (lxiv) S.O. 2612(E) published in Gazette of India dated the 22nd October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lxv) S.O. 2614(E) and S.O. 2615(E) published in Gazette of India dated the 25th October, 2010 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii), (iv), (xxx), (xxxi) and (xxxii) of (1) above.
- (Placed in Library, See No. LT 3667/15/10)

... (*Interruptions*)

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Mr. Chairman, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 5 Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 2nd December, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
- (ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 6 Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 2nd December, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

... (*Interruptions*)

12.02 hrs.**COMMITTEE ON PUBLIC UNDERTAKINGS
10th and 11th Reports**

SHRI V. KISHORE CHANDRA DEO (ARUKU): I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings (2010-11):-

- (1) Tenth Report on Power Grid Corporation of India Ltd.
- (2) Eleventh Report on Rashtriya Ispat Nigam Ltd.

12.03 hrs.**STANDING COMMITTEE ON COAL AND STEEL
7th to 10th Reports**

SHRI KALYAN BANERJEE (SREERAMPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Seventh Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-fifth Report on the “Rehabilitation and Resettlement by Coal India Ltd.” relating to the Ministry of Coal.
- (2) Eighth Report on Action Taken by the Government on the observations/recommendations contained in the First Report on the “Demands for Grants(2009-10)” of the Ministry of Coal.
- (3) Ninth Report on Action Taken by the Government on the observations/recommendations contained in the Second Report on the “Demands for Grants (2009-10)” of the Ministry of Mines.
- (4) Tenth Report on Action Taken by the Government on the observations/recommendations contained in the Third Report on the “Demands for Grants (2009-10)” of the Ministry of Steel.

... (*Interruptions*)

12.03 ¼ hrs.

STATEMENTS BY THE MINISTERS

- (i) **Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture ***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): On behalf of Shri Sharad Pawar, I beg to lay the statement on the status of implementation of observations/recommendations contained in the Seventh Report of the Standing Committee on Agriculture in pursuance of the direction 73A of the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin – Part II dated September 01, 2004 under the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Agriculture examined the Demands for Grants of the Department of Animal Husbandry, Dairying and Fisheries (DADF) for the year 2010-11 and presented the Report in Lok Sabha on 28th April, 2010. The Report contained 28 observations/recommendations. Action Taken Replies of the Government were sent to the Committee on 27th July, 2010.

The status of action taken regarding implementation of the observations/recommendations of PSCA is indicated in the statement which is laid on the Table.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 3668/15/10.

12.03½ hrs.

- (ii) **Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Coal and Steel on Demands for Grants (2010-11), pertaining to the Ministry of Mines***

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay the statement on implementation of the recommendations of the Standing Committee on Coal and Steel relating to Ministry of Mines contained in their 5th Report as per the directions of the hon. Speaker, Lok Sabha.

The 5th Report of the Standing Committee on Coal and Steel has been presented to Lok Sabha on 22.4.2010, which was for the Demands for Grants of the Ministry of Mines for the year 2010-11. Action taken on this has been sent to the Committee Office on 26.7.2010. There were 11 recommendations in the 5th Report of the Committee on which action was called for on the part of the Government.

The status of the implementation is indicated in the Annexure-I to my statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read the Annexure and request that these may be considered as read.

... (*Interruptions*)

* Laid on the Table also placed in Library, See No. LT 3669/15/10.

12.03 ¾ hrs.**(iii) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Ministry of Information and Broadcasting***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri S. Jagathrakshakan, I beg to lay the statement on the status of implementation of Recommendations/Observations contained in the Sixth Report of the Parliamentary Standing Committee on Information and Technology relating to Detailed Demands for Grants (2010-11) concerning the Ministry of Information and Broadcasting in pursuance of direction 73A of Speaker, vide Lok Sabha Bulletin-Part II, dated 1st September, 2004.

The Standing Committee on Information Technology was constituted on 31st August 2009. The Report of the Committee viz. Sixth Report of the Standing Committee on Information Technology (2010-11) was presented to Lok Sabha on 21/04/2010. It contained 32 Recommendations/Observations.

The Action Taken Notes of the Government on all 32 Recommendations/Observations contained in the 6th Report were forwarded to the Standing Committee on Information Technology on 21/09/2010.

A Statement of the aforesaid Action Taken Notes on the above 32 Recommendations/Observations as contained in the 6th Report of Standing Committee on Information Technology in respect of the Ministry of Information and Broadcasting is laid on the Table of the House.

... (*Interruptions*)

* Laid on the Table also placed in Library, See No. LT 3670/15/10.

12.04½ hrs.

**PROTECTION OF WOMEN AGAINST
SEXUAL HARASSMENT AT WORKPLACE BILL, 2010***

MR. CHAIRMAN: Now item 16, Shrimati Krishana Tirath.

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to move for leave to introduce a Bill to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRIMATI KRISHNA TIRATH: I introduce** the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.12.10.

** Introduced with the recommendation of the President.

12.05 hrs.

MATTERS UNDER RULE 377 *

Mr. CHAIRMAN: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members are requested to send slips immediately, as per the practice.

... (*Interruptions*)

(i) Need to undertake welfare measures through Centrally Sponsored Schemes for the fishermen of Srikakulam district, Andhra Pradesh

DR. KRUPARANI KILLI (SRIKAKULAM): Srikakulam is one of the most backward districts in Andhra Pradesh. Srikakulam has a coastal length of 193 kms and has about 104 fishermen villages with a population of around two lakhs fishermen. This district is rich in marine fish and prawn. Because of its proximity to Visakhapatnam district, Srikakulam has a great potential for export of marine products. However, due to the backwardness in the region, the people are not able to tap the potential. The people are very poor and require financing. The fishermen require mechanized boats and nets for fishing. Due to poverty, they are not able to purchase these items. They do not have any insurance facility and the Government must provide a group insurance scheme for the welfare of fishermen. A large number of fishermen do not have proper houses and they need to be provided pucca housing through a Centrally sponsored scheme. Similarly, they are given an oil subsidy @ Rs. 6 per litre and this is required to be increased. I, therefore, request the Minister of Agriculture to take necessary steps to provide pucca houses, oil subsidy and finance at subsidized rates for purchase of mechanized boats and fishing nets. The Government should also start a separate Group Insurance Scheme for the fishermen to benefit the fishermen in Srikakulam district. If these steps are taken, it will go a long way in improving the living conditions of fishermen in Srikakulam district.

* Treated as laid on the Table

(ii) Need to install pollution control devices in Thermal Power Plants and other industrial units being set up in Vidarbha region of Maharashtra

श्री दत्ता मेघे (वर्धा): मैं आपके माध्यम से सरकार का ध्यान महाराष्ट्र के वर्धा क्षेत्र में हो रहे प्रदूषण की तरफ दिलाना चाहता हूँ। इस क्षेत्र में अनेक प्रकार के उद्योग लग रहे हैं। इन उद्योगों द्वारा प्रदूषण को रोकने के नियमों का पालन न करने के कारण वातावरण प्रदूषित हो रहा है। यही नहीं, सेवाग्राम में स्थित राष्ट्रपिता महात्मा गांधी जी की बापूकुटी परिसर के आसपास भी प्रदूषण फैलता जा रहा है। इन उद्योगों से वातावरण दूषित न हो, इसके लिए समुचित कदम उठाये जाने चाहिए।

विदर्भ क्षेत्र में सरकार ने 261 उद्योग लगाने की स्वीकृति दी है। इनमें से 85 उद्योग कोयले पर आधारित थर्मल पॉवर प्लान्ट्स हैं। ये प्लान्ट्स 11.68 लाख टन कोयला प्रतिदिन उपयोग में लायेंगे। यह कोयला लाखों टन उड़न राख वातावरण में फैलायेगा। इसके कारण पूरे विदर्भ का वातावरण दूषित होगा। इन प्लान्ट्स पर बहुत बड़ी मात्रा में पानी भी खर्च होगा। परिणामस्वरूप गांवों के लिए पीने और सिंचाई के लिए पानी की कमी भी होगी। उद्योग स्थापित करते समय किसानों के हितों की अनदेखी भी नहीं की जानी चाहिए।

इसलिए मेरा सरकार से यह निवेदन है कि विदर्भ क्षेत्र में उद्योग तो खोले जायें, लेकिन उद्योग खोलते समय इस बात का ध्यान रखा जाये कि उनमें इस प्रकार के आधुनिक उपकरण लगाये जायें, जिससे वातावरण में प्रदूषण न फैलने पाये। जो उद्योग प्रदूषण रोकने के लिए बनाये गए नियमों का उल्लंघन करें, उनके विरुद्ध सख्त से सख्त कार्यवाही की जानी चाहिए।

(iii) Need to check spread of malaria in Chhattisgarh and provide adequate medical facilities to the people in the State

डॉ. चरण दास महन्त (कोरबा): छत्तीसगढ़ के वनांचल, मरवाही, पेन्डू, कोरिया जिला, कोरबा जिला, सरगुजा एवं बस्तर में मलेरिया महामारी का रूपधारण कर चुका है। मरवाही क्षेत्र में 47 स्कूली छात्रों की असमय मृत्यु हो चुकी है। कोरिया जिले में पिछले वर्ष की तुलना में इस वर्ष मौतों की संख्या में वृद्धि हुई है। कोरबा, बिलासपुर, सरगुजा एवं जांजगीर में मलेरिया से अनेक मौतें लगातार हो रही हैं। संवेदनशील क्षेत्र होने के बावजूद स्वास्थ्य विभाग स्थिति की गंभीरता को लेकर सजग नहीं है। डी.डी.टी. पाउडर का छिड़काव बंद है। प्रशिक्षित तकनीशियनों की ड्यूटी न लगने के कारण पीड़ितों की जांच नहीं हो पा रही है जबकि 80 प्रतिशत लोगों में फेल्सीफेरम के लक्षण पाए गए हैं। प्रदेश का मलेरिया विभाग स्थिति को नियंत्रित करने में असमर्थ जान पड़ता है। कृपया प्रदेश शासन को निर्देशित किया जाये कि वनांचलों के आदिवासी एवं छात्रों को पर्याप्त स्वास्थ्य सुरक्षा प्रदान करें।

(iv) Need to set up Kendriya Vidyalayas in Bhadrachalam and Warangal in Mahabubabad Parliamentary Constituency, Andhra Pradesh

SHRI P. BALRAM (MAHABUBABAD): I would like to draw the kind attention of the august House regarding the need to set up at least two Kendriya Vidyalayas, one in Bhadrachalam area and one in Warangal district i.e. in my Mahabubabad Parliamentary constituency, in Andhra Pradesh.

Nearly 30 schools are catering to the needs of the students in Andhra Pradesh. Students are being benefited very much from these schools especially the tribal children. Most of the people who are living in and around the areas of Bhadrachalam, Illendu, and in other areas in Mahabubabad Constituency belongs to SC/ST/OBC and other minority sections and many people are poor and they are striving for their livelihood with their meagre incomes. Most of the students cannot afford the expenses of education in private institutions due to severe poverty. There is a dire need to cater to the needs of the students who are mostly from weaker sections and the tribals. If the Government sets up adequate Kendriya Vidyalayas in my Mahabubabad Constituency, the students particularly hailing from tribal communities will be mostly benefited and definitely it will increase the knowledge levels in all parts of our country with a uniform procedure.

I, therefore, request the Hon'ble Minister of Human Resource Development, through Madam Speaker, to kindly intervene in the matter and ensure that at least two Kendriya Vidyalayas each in Bhadrachalam area and Warangal district may be set up in my Mahabubabad Parliamentary Constituency in the remaining XI Plan period.

(v) Need to stop addition of more castes/tribes in the lists of Scheduled Castes/Scheduled Tribes

श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर): विगत कई वर्षों में अनुसूचित जाति व जनजाति सूची में ऐसी कई जातियों को शामिल किया गया है, जो मूल अनुसूचित जाति व जनजाति सूची में शामिल जातियों से बेहतर स्थिति में है। इन जातियों को मूल अनुसूचित जाति व जनजाति की सूची में शामिल किए जाने से इनमें पहले से ही शामिल सामाजिक आर्थिक दृष्टि से पिछड़ी जातियों को आरक्षण का लाभ न मिलकर, हाल ही में शामिल की गई जातियों को मिल रहा है, जिसके परिणामस्वरूप सरकार की आरक्षण संबंधी नीति जरूरतमंद जातियों के अनुकूल साबित नहीं हो रही है। यदि मूल अनुसूचित जाति व जनजाति सूची में अन्य जातियों को शामिल न किया जाये और केवल सामाजिक आर्थिक दृष्टि से पिछड़ी जातियों को ही आरक्षण का लाभ सुनिश्चित किया जाये तभी इन जातियों का उत्थान संभव है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह मूल अनुसूचित जाति व जनजाति की सूची में अन्य जातियों को शामिल किए जाने पर प्रतिबंध लगाए और आरक्षण का लाभ मूल अनुसूचित जाति व जनजाति की सूची में शामिल सामाजिक-आर्थिक दृष्टि से पिछड़ी जातियों को ही सुनिश्चित कराने हेतु आवश्यक पहल करे।

(vi) Need to check the fast depleting water table in Rajgarh Parliamentary Constituency, Madhya Pradesh

श्री नारायण सिंह अमलाबे (राजगढ़): मध्य प्रदेश के पश्चिमी भाग में जिसमें कि विशेषकर मेरा संसदीय क्षेत्र राजगढ़ आता है, जो कि राजस्थान की सीमा से लगा हुआ है। यहां जलस्तर निरंतर नीचे जा रहा है। लगभग 10 वर्ष पूर्व जहां 70-80 फीट की गहराई पर नलकूप खनन करने से पर्याप्त पानी उपलब्ध हो जाता था, लेकिन अब इसी क्षेत्र में 400 फीट से 700 फीट गहराई तक खनन करने पर भी पानी बमुश्किल उपलब्ध हो पाता है। पर्याप्त पानी यदि उपलब्ध हो भी जाता है तो वह पेयजल के योग्य नहीं होता है। शीघ्र ही सरकार ने यदि इस संबंध में समुचित कार्य योजना बनाकर प्रयास नहीं किये तो आने वाले समय में मध्य प्रदेश का यह पश्चिमी भाग, जो कि राजस्थान की सीमा से लगा हुआ है, मरुस्थल में परिवर्तित हो जायेगा। मरुस्थल में परिवर्तित होने के चिन्ह अभी से इस भाग के राजगढ़ जिले के तंवरवाड क्षेत्र में दृष्टिगोचर होने लगे हैं।

मध्य प्रदेश का यह पश्चिमी भाग जो कि मालवा कहलाता है, जहां कि, एक कहावत प्रचलित है, "मालवा में पग-पग पर नीर और डग-डग पर रोटी " शीघ्र ही इतिहास की कथा बन जायेगी और हमारा हरा-भरा मालवा मरुस्थल भूमि में परिवर्तित हो जायेगा।

(vii) Need to augment rail services in Amreli Parliamentary Constituency, Gujarat

श्री नारनभाई कछाड़िया (अमरेली): मेरा संसदीय क्षेत्र रेलवे की दृष्टि से काफी पिछड़ा हुआ है और मेरे संसदीय क्षेत्र की जन आबादी 25 लाख से अधिक है। वहां लोग आर्थिक रूप से पिछड़े होने के कारण लोग अपनी रोजी रोटी के लिए दूसरे शहरों से जुड़े हुए हैं और उनका प्रतिदिन अपने व्यापार या नौकरी के लिए आना जाना बना रहता है। हमारे देश में यातायात का सबसे सस्ता और सुलभ साधन रेलवे को माना जाता है और देश में राजस्व की प्राप्ति में भी रेलवे का एक महत्वपूर्ण स्थान है। 1892 ई. में अमरेली जिला में मीटरगेज में रेलवे को चलाया गया था और अभी भी वहां पर रेलवे मीटरगेज में ही चल रही है। अमरेली संसदीय क्षेत्र में निम्न रेल सुविधाएं बढ़ाने के लिए आगामी रेल बजट में आवश्यक प्रावधान किए जायें:-

1. अहमदाबाद से अमरेली, जूनागढ़ एवं जूनागढ़ से सोमनाथ तक रेल सुविधाएं ब्रॉडगेज से जोड़ी जाये।
2. अमरेली जिला में साबरकुण्डला रेलवे स्टेशन की जमीनी सतह अपेक्षाकृत रेलवे लाइन से बराबर या नीची है, जिससे यात्रियों को रेलवे की सीढ़ियों पर लटक कर चढ़ना पड़ता है और इससे यात्रियों को काफी परेशानी होती है। इसलिए रेलवे स्टेशन के प्लेटफार्म की ऊंचाई को बढ़ाया जाये।
3. लाठी, अमरेली रोड़ पर जो रेलवे फाटक है, वह काफी ट्रैफिक वाला क्षेत्र है। यहां ट्रैफिक लगभग हमेशा जाम रहता है इसलिए इस रेलवे फाटक के ऊपर से एक ओवरब्रिज बनाया जाये ताकि इस समस्या का निवारण हो सके।
4. भावनगर जिला में एक गारियाधार नाम का एक तालुका है जो मेरे संसदीय क्षेत्र के अंतर्गत आता है और जिसकी आबादी दो लाख से ज्यादा है और यहां आजादी के 64वें साल बाद भी अभी तक रेलवे की पटरी तक बिछाई नहीं गई है। पहले वहां इस यातायात की भीषण समस्या को प्राथमिकता देते हुए इसका निवारण किया जाये।

(viii) Need to augment rail services in Churu Parliamentary Constituency, Rajasthan

श्री राम सिंह कस्वां (चुरू): मेरे संसदीय क्षेत्र चुरू, राजस्थान में कई रेल परियोजनाएं काफी समय से लंबित चली आ रही हैं। पिछले रेल बजट में चुरू-तारानगर-नोहर, सरदारशहर-हनुमानगढ़, सीकर-सालासर-बीदासर-नोखा, भिवानी-पिलानी-चुरू, नई रेल लाईन डालने के सर्वे की घोषणा की गई थी, लेकिन इन परियोजनाओं का कार्य अत्यंत ही धीमी गति से चल रहा है। इसके अतिरिक्त सूरतगढ़-सरदारशहर-तारानगर-सादुलपुर, होते हुए नई रेल लाइन डालने का सर्वे किया गया है, इसमें भी कोई कार्यवाही नहीं की गई है। सादुलपुर (सूरतपुरा) - श्रीगंगानगर, चुरू-सीकर-जयपुर, लोहारू-सीकर, रतनगढ़-सरदारशहर रेल लाइनों के आमाम परिवर्तन की घोषणा पिछले रेल बजट में भी की गई थी, इन परियोजनाओं के लिए संसाधनों की उपलब्धता काफी कम रही है व अभी तक कार्य भी शुरू नहीं किया गया है। इस क्षेत्र के विकास के लिए इन परियोजनाओं को अविलंब पूरा करना आवश्यक है। देश की आजादी के बाद उक्त क्षेत्र में एक किलोमीटर भी रेल लाइन नहीं डाली गई है।

अतः मेरा सरकार से अनुरोध है कि उक्त परियोजनाओं को अविलंब पूरा किया जाये।

(ix) Need to take steps for the rehabilitation of people displaced due to setting up of Bagmati Irrigation project in Sitamarhi district, Bihar

श्रीमती रमा देवी (शिवहर): मेरे संसदीय क्षेत्र शिवहर अंतर्गत सीतागढ़ी जिले में स्थित बागमती सिंचाई परियोजना से विस्थापित परिवारों को कई साल बीत जाने के बाद अभी तक पुनर्वास सुविधायें नहीं दी गई हैं। इसमें से बैरगेनिया ब्लाक के मसहा आलम ग्राम के 452 विस्थापित परिवार दस साल से ज्यादा समय से बुनियादी सुविधाओं से वंचित हैं एवं सारे परिवार रेलवे लाइन के पास बिना घरों के रहने के लिए मजबूर हैं और सुप्पी प्रखंड के रामपुर कंठ ग्राम के 134 परिवार भी 2007 से बुनियादी सुविधाओं से वंचित हैं। इस प्रखंड के परिवार तो बांध के पास खुले में रह रहे हैं। पुनर्वास की सुविधा के अभाव में इन परिवारों के बच्चे शिक्षा से वंचित हैं एवं इन परिवारों को बरसात एवं ठंड के दिनों में कई दिक्कतों का सामना करना पड़ रहा है। इन परिवारों को बिना घर के रहना पड़ रहा है।

सदन के माध्यम से अनुरोध है कि उपरोक्त विस्थापित परिवारों को पुनर्वास की सुविधा तत्काल दी जाये।

(x) Need to relax forest laws to facilitate developmental works in tribal dominated areas of Sabarkantha Parliamentary Constituency, Gujarat

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): मेरे संसदीय क्षेत्र साबरकांठा, गुजरात के अंतर्गत खेडब्रह्म, विजयनगर, मेघरज एवं भिलोडा आदिवासी बहुल जनसंख्या वाले चार ब्लाक हैं। इन ब्लाकों के अधिकतर गांव में वन कानूनों के कारण आजादी के 64 साल के बाद भी आज तक पक्की सड़कें नहीं बन पाई हैं। स्कूल के भवन नहीं बन पा रहे हैं और बुनियादी सेवाएं भी इन वन कानूनों के कारण आदिवासी लोगों तक नहीं पहुंच पा रही हैं, जिनके कारण इन आदिवासी लोगों का जीवन अत्यंत नारकीय एवं दयनीय हो गया है और विकास के अवसर भी उन्हें अन्य नागरिकों की तरह नहीं मिल पा रहे हैं। इन वन कानूनों के कारण सरकार की इंदिरा आवास योजना, पेयजल योजना, ग्रामीण सड़कें, राजीव ग्रामीण विद्युतीकरण योजना, ग्रामीण विकास की योजनाएं एवं अन्य विकास संबंध योजनाएं लागू नहीं हो पा रही हैं, जिसके कारण इन क्षेत्रों के आदिवासी देश की कल्याणकारी एवं विकास संबंधी योजनाओं से पूरी तरह से वंचित हैं। खेडब्रह्म ब्लाक के पालीयाबिया, मामा पिपला, विजयनगर के खेरवाडा जैसे बहुत से गांव ऐसे हैं जो आज भी विकास से वंचित हैं। बरसात ऋतु में गांव में आना-जाना बंद हो जाता है। बीमार लोग एवं महिलाओं को प्रसूति हेतु अस्पताल ले जाने में बहुत दिक्कत होती है।

सदन के माध्यम से सरकार से अनुरोध है कि आदिवासी बहुत जनसंख्या वाले गांवों में वन कानूनों में ढिलाई बरतकर बुनियादी सुविधाओं वाली योजनाओं को लागू किया जाये, जिससे आदिवासी लोग भारत के अन्य स्थानों जैसी सुविधाओं का लाभ उठा सकें।

(xi) Need to accord approval to the proposal of Government of Gujarat to set up new medical colleges in the State

SHRIMATI JAYSHREEBEN PATEL (MAHESANA): Under the Control of Gujarat Medical Education & Research Society (an organization of Gujarat State Government) new Medical Colleges are proposed to be set up for which necessary provision of Fund has been made in the State budget. The above Society has applied in August 2010 for establishment of new Medical Colleges in Ahmedabad, Vadodra, Patan Gandhinavan and Valsad.

Gujarat is a developed State but there is dearth of Medical colleges and doctors. In order to meet the requirements of the State, setting up of Medical colleges is necessary. Hence, I urge the Central Government to accord necessary approval for setting up new medical colleges at the earliest.

(xii) Need to check the soil erosion caused by river Ganga in Chandauli district, Uttar Pradesh

श्री रामकिशुन (चन्दौली): राष्ट्रीय नदी गंगा में बरसात के दिनों तथा बाढ़ के समय भारी कटान होने से उत्तर प्रदेश के जनपद चंदौली के कई दर्जन गांवों, गंगा नदी पर लगे आधे दर्जन छोटे-छोटे लिफ्ट कैनलों तथा सैंकड़ों एकड़ कृषि भूमि का अपना अस्तित्व समाप्त हो रहा है। धानापुर विकास खंड के हिंगुतर, रायपुर, नरौली, गुरैनी, नगवा, बिरासराय गांव तथा नियमताबाद ब्लॉक के मिल्कीपुर, कुंडा कला, कुंडा खुर्द, सकूराबाद आदि दर्जनों गांव गंगा कटान से पूरी तरह प्रभावित हो रहे हैं। कटान के चलते हजारों एकड़ भूमि बर्बाद हो रही है तथा इस राष्ट्रीय नदी के किनारे किसानों के हजारों एकड़ खेतों के सिंचाई के लिए लगे आधा दर्जन छोटे-छोटे लिफ्ट कैनलों को भी कटान के चलते खतरा उत्पन्न हो रहा है। गुरैनी पम्प कैनल, नगवा पम्प कैनल, बीरासराय पम्प कैनल के साथ-साथ कुंडा पम्प कैनल तथा मिल्कीपुर पम्प कैनलों के स्थान को कटान से सुरक्षित रखने में भारी कठिनाई उठानी पड़ती है, जिससे इनको पूरी क्षमता और नियमित रूप से सिंचाई के समय नहीं चलाया जा पा रहा है, जिससे किसानों की हजारों एकड़ खेतों की सिंचाई बाधित होती है और इस क्षेत्र के किसानों की कृषि पैदावार लगातार घटती चली जा रही है। किसानों की आर्थिक हालत दिन प्रतिदिन खराब होती जा रही है। लगातार हो रहे गंगा के कटान को नहीं रोका गया तो जनपद चंदौली के कई दर्जन गांवों तथा नदी पर लगे छोटे-छोटे लिफ्ट कैनलों का अस्तित्व समाप्त हो जायेगा और किसानों की प्रतिवर्ष सैंकड़ों एकड़ जमीन गंगा नदी में विलीन होती चली जायेगी तथा सिंचाई की गंभीर समस्या उत्पन्न हो जायेगी।

अतः इस लोक महत्व के विषय पर सदन के माध्यम से सरकार के संज्ञान में लाते हुए मैं मांग करता हूँ कि उत्तर प्रदेश के जनपद चंदौली में गंगा नदी में हो रहे कटान को रोकने के लिए भारत सरकार एक कार्य योजना बनाये, जिससे गंगा नदी में हो रही कटान को रोका जा सके तथा सिंचाई के लिए लगे आधा दर्जन लिफ्ट कैनलों के अस्तित्व को बचाया जा सके व किसानों की कट रही कृषि भूमि को बचाया जा सके।

(xiii) Need to review the decision to privatise Film and Television Institute, Pune, Maharashtra

SHRI P.K. BIJU (ALATHUR): I would like to draw the attention of the house to the issue on privatization of Indian Film and Television Institute, Pune. My concerns and reservations are regarding the so called upgradation of FTII and the DPR furnished by Hewitt Associates. I must say that the report is “amateur” and is not based on scientific research. Hewitt Associates analyses for corporate companies. So analysis of FTII should have been done by someone who knows the art of filmmaking.

The second fundamental issue is the deviation of FTII towards public-private partnership (PPP). A number of expensive industry-oriented short-term courses have now been introduced to make the institute profit-generating. This is clear from Sub clause 1 of Clause 9.1.3., Hewitt report. It states that the courses should be remodelled on a self reliance mode. The report suggests the need of immense focus on managing media as business. It is obvious that the recommended public-private partnership (PPP) is an industry-oriented approach. The art school cannot be analysed the same way as a corporate set-up. The founding of FTII was intended to give free space for creative exploration of national talent

If FTII is modified as suggested by Hewitt Associates, only the affluent will be able to study here and initiative for tribal representation as proposed, and spirit of FTII cannot be maintained.

The so called “reconstruction” of FTII, done on the principles of a private company accompanied by a changed syllabus, will fundamentally alter the fabric of the institute and the plural cinema that FTII has encouraged and stood by over the years.

I urge upon the ministry to withdraw the ongoing privatization and commercialization process in the name of upgradation suggested by the Hewitt Associates. The Government should improve the existing infrastructure to accommodate the increasing number of students and avoid an increase in course fees to make film

education available to students from modest backgrounds, proper revision and formulation of the syllabus and filling up vacant posts and finally upgradation in a transparent manner with the effective functioning of the Committee.

(xiv) Need to amend the Bombay Port Trust Act, 1879 in order to enable the Municipal Corporation of Greater Mumbai to levy property tax either on the basis of the capital value of the properties or their rateable value

DR. SANJEEV GANESH NAIK (THANE): Under the Mumbai Municipal Corporation Act, 1988, property tax is levied on the basis of rateable value of the property-value of the property. This Act has now been amended by the Maharashtra Act No. XI of 2009 dated the 13th April, 2009 to provide for an option to the Municipal Corporation of Greater Mumbai for levying property tax either on the basis of the Capital value of properties or their rateable value. In order to bring in force the above amendment, the Central Act of the Bombay Port Trust Act, 1879 has been sent to the Government of India vide letter No. BMC-1005/185/CR24/UD-32 dated 30th June 2006. But the matter is pending with Government of India for a long. I, therefore, urge upon the Government to amend the Bombay Port Trust Act, 1879 as proposed at the earliest.

- (xv) Need to provide VPU coaches in place of SLR coaches in Mangalore Express (Train No. 6107) and Tea Garden Express (Train No. 6865) and provide a stoppage of Tea Garden Express at Uthukuli in Tiruppur district, Tamil Nadu**

SHRI C. SIVASAMI (TIRUPPUR): Uthukuli in Tiruppur district, Tamil Nadu is famous for producing Butter, Ghee and Curd. These items are being transported to Kerala and to other parts of the country by rail on a daily basis. The revenue earned by Railways is more than Rupees One Lakh per day. The present SLR coach attached to train No. 6107 (Mangalore Express) and 6865 (Tea Garden Express) are too small to accommodate these items from Uthukuli to other parts of the country. The producers of Butter, Ghee and Curd are demanding attachment of VPU coach in place of SLR coach in the above trains for easy transportation. Moreover, they are requesting the stoppage of Train No. 6866 (Tea Garden Express) at Uthukuli. I, on behalf the people of my Parliamentary Constituency, appeal to the Minister of Railways through this House to consider their demand.

(xvi) Need to expedite the construction of fly-over project near IIT Khargpur, West Bengal

SHRI PRABODH PANDA (MIDNAPORE): The construction work on fly-over at Puri Gate near IIT Kharagpur under South Eastern Railway started early this year. After the completion of 10% to 20% of the project suddenly all the construction related work came to stand still. It is learnt that the contractor has left the work leaving behind the remaining work.

The construction of the said fly-over is very important due to its easy approach to IIT Kharagpur and transport link to large part of Paschim Medinipur district, especially the Jungal Mahal areas.

The reasons of stopping of work are totally unknown to local people and they are at a loss in terms of the whole development.

I, therefore, urge upon Hon'ble Railway Minister to look into the matter and if needed hand over the rest part of the project to Rail Vikas Nigam to complete it as early as possible.

(xvii) Need to provide safe and clean drinking water in Balurghat Parliamentary Constituency, West Bengal

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): The problem of drinking water is grim in various districts of West Bengal. In eight districts of the State, people use to drink contaminated with arsenic. Most of the people are suffering from water-borne diseases. Due to arsenic elements in water, the people in West Bengal are affected by cancer. Even in my constituency Balurghat in West Bengal, people are facing acute shortage of drinking water particularly in Tapan and Banshihari blocks. These two blocks do not get adequate drinking water throughout the year. In these two blocks i.e., Tapan and Banshihari, the high powered tube wells fail to supply drinking water. It is due to sloppy areas. So, it requires Public Health Engineering for supply of regular drinking water. There are some geographical causes due to which these two blocks i.e, Tapan and Banshihari do not get drinking water. So I request the Central Government to look into this matter as early as possible.

(xviii) Need to provide compensation as per the prevailing market rate to the people whose lands have been acquired for laying new railway line between Erode and Palani in Tamil Nadu

SHRI A. GANESHAMURTHI (ERODE): I would like to draw the attention of the Central Government regarding the acquisition of the land for laying Anew railway track between Erode and Palani in Tamil Nadu.

Though the acquisition would serve the general interest of the community and would be for the public purpose. It is the responsibility of the Government to honour the affected people with proper rehabilitation package. The Government should safeguard the poor people, who are bound to lose their dwellings and farm land.

The State Government is fixing the rate of lands according to their old guidelines. It is proper that the State Government should come forward to give the compensation as per the present market rate value.

I am taking this opportunity to espouse the causes of suffering of people and convey the genuine and bonafide grievances of the small farmers to get proper rehabilitation package. The innocent people are ready to co-operate with Government, provided that they get natural justice. I also take this opportunity to request the Hon'ble Minister, to insist the State Government to fix the compensation as per the prevailing market value of the land.

... (Interruptions)

12.05 hrs.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 8th December, 2010 at 11.00 a.m.

*The Lok Sabha then adjourned till Eleven of the Clock on
Wednesday, December 8, 2010/Agrahayana 17, 1932 (Saka).*
